

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI
Original Application No.227 of 2025**

IN THE MATTER OF:

T. Desappan,
S/o Thangavel,
13, 2nd street, Ramamoorthy Nagar,
Ennore, Kattivakkam, Tiruvallur,
Tamil Nadu- 600 057.

With

The Union of India
Rep. by its Secretary to Government
Ministry of Environment & Forests & Climate Change
Indra Paryavaran Bhavan, Jor Bagh,
New Delhi-110 003 and Others.

....Respondents

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**Advocate for Respondent: TNPCB
Thiru.S.Sai Sathya Jith,
Advocate, Chennai.**

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Report submitted to the Hon'ble National Green Tribunal, SZ by the Fourth Respondent - TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) in Original Application No. 227 of 2025 which is filed by T. Desappan, S/o Thangavel, 13, 2nd street, Ramamoorthy Nagar, Ennore, Kattivakkam, Tiruvallur District against The Union of India Rep. by its Secretary to Government Ministry of Environment & Forests & Climate Change Indra Paryavaran Bhavan, Jor Bagh, New Delhi and others.

The Hon'ble National Green Tribunal (SZ) has directed the respondents to file their respective replies/reports vide order dated 9.12.2025 and to comply the Hon'ble Order, the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai submits the report on behalf of the 4th respondent.

A. It is respectfully submitted that the OA has filed before the Hon'ble National Green Tribunal, (SZ), Chennai with the following prayers:

“INTERIM RELIEF

Pending disposal of the present application, the Applicants pray that this Hon'ble Tribunal may be pleased to:

- i) Issue an order of injunction restraining the 2nd and 3rd respondents from using the pipelines of NCTPS Stage I and II thermal plants and the ash pond for discharge of ash from the Stage III thermal power plant in violation of the EC dated 20.01.2016.
- ii) Issue an order of injunction restraining the 2nd and 3rd respondents from laying pipelines to connect the ash pipelines form the Stage III thermal power plant to the pipelines of NCTPS Stage I and II thermal plants.

- iii) Issue such other orders as it deems fit in the interest of the case and render justice.

MAIN RELIEF PRAYED FOR

It is therefore prayed that this Hon'ble Tribunal may be pleased to:

- i) Direct the 2nd and 3rd respondents to obtain fresh clearance under the EIA Notification, 2006 and CRZ Notification, 2011 if they propose to convey ash via pipelines and for establishment of ash pond and refrain from using the Stage I and II ash pipelines and ash pond.
- ii) Direct the 2nd and 3rd respondents to strictly comply with the ash management plan in the EIA report dated May 2015 based on which EC and CRZ clearance was obtained on 20.01.2016.
- iii) Issue such other orders as it deems fit in the interest of the case and render justice”.

B. The Environmental Clearance was accorded to M/s Tamil Nadu Generation & Distribution Corporation Limited for the expansion by addition of 1x800 MW (Stage -III), North Chennai Thermal Power Plant(TPP) and CRZ Clearance for foreshore facilities at Villages Ennore & Puzhuvakkam, Ponneri Taluk, Thiruvallur District, Tamil Nadu by M/s Tamil Nadu Generation & Distribution Corporation Limited (TANGEDCO) vide Lr. No. J-13012/14/2012-IA. II (T) dated 20.01.2016 by Ministry of Environment, Forest and Climate Change (MoEF&CC), New Delhi. Subsequently, the unit of M/s North Chennai Thermal Power Station Stage III (1x800 MW) has obtained Consent to Establish (CTE-New) vide Board's Proceedings No. T8/TNPCB/F.0791AMB/RL//AMB/W&A/2017 dated: 13/04/2017 valid

up to 12.04.2024 with certain conditions to comply with as stated therein for the following

Product

S.No.	Description	Quantity	Unit
Product Details			
1.	Electric Power	800	MW

Sewage Treatment & Disposal details

Sewage Treatment Plant:			
S. No.	Name of the Treatment Unit	No. of Units	Dimensions in meters
1.	Common Collection Sump	1	10m ³
2.	Screen Chamber	1	1 m/s
3.	Oil & Grease trap	1	3.5 m ³ /h
4.	Equalization Tank	1	3.5 m ³ /h
5.	FAB reactor	1	3.5 m ³ /h
6.	Secondary Settler	1	3.5 m ³ /h
7.	Dual media filter	1	3.5 m ³ /h
8.	Activated Carbon Filter	1	3.5 m ³ /h
9.	Treated water tank	1	3.5 m ³ /h

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type :Sewage			

1.	STP	151.0	On land for gardening
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Trade Effluent Treatment & Disposal details

S. No.	Name of the Treatment Unit	No. of Units	Dimensions in meters
1.	Ash Silo Area Sump	1	10 m ³
2.	Coal mill oily waste sump	1	5 m ³
3.	Power house oily water sump	1	10 m ³
4.	Fuel oil area sump	1	10 m ³
5.	Fuel oil over flow water sump	1	10 m ³
6.	Condenser waste water sump	2	5 m ³
7.	Pre settling pit	1	10 m ³
8.	PSP overflow sump	1	5 m ³
9.	API separator	1	10 m ³ /h
10.	TPI separator	1	20 m ³ /h
11.	Guard Pond	1	2000 m ³ /h
12.	Tube settler	1	125 m ³ /h
13.	Central Monitoring Basin	1	24 hrs retention
14.	Neutralization Tank	1	1.5 times waste gen

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Trade Effluent			
1.	Cooling water blow down	112985.0	Marine Coastal areas
2.	Desalination plant reject	9720.0	Marine Coastal areas
3.	DM plant reject	168.0	Marine Coastal areas
4.	Waste water from service water system	555.0	On land for gardening

Emission Sources

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Boiler 2575TPH	ESP with stack	275	2704320
II Fugitive/Noise emission:				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Coal yard	Fugitive	Dust suppression system/Fogging	

			system	
2.	Ash collection	Fugitive	Water sprinkler system	

C. The Hon'ble NGT(SZ) in OA No 122/2021 filed by Thiru. Ravimaran against laying of new ash slurry pipeline for the captioned power project and also based on the paper news, Hon'ble NGT(SZ) has also initiated a Suo motu case vide OA No 162 of 2021. The Hon'ble NGT vide its common order dated 31.01.2022 in OA No. 122/2021 & OA No. 162/2021 directed inter alia as follows:

“2. The TANDGECO is directed to pay an Environmental Compensation of Rs. 4,12,20,000/- fixed by the Joint Committee and approved by this Tribunal to Tamil Nadu Pollution Control Board for the damage caused to environment on account of the deposit of fly ash slurry in the Kosasthalaiyar River region, over and above the compensation already remitted by them as directed by the Pollution Control Board in O.A. No. 08 of 2016 and other connected cases.

3. The TANDGECO is also directed to pay an additional compensation of Rs. 50 lakh with the Tamil Nadu Pollution Control Board for the violation committed i.e. preparation for constructing the pipeline and making some attempts for that purpose in violation of the Environmental Clearance and CRZ Clearance granted and this is in addition to the compensation already directed to be paid by them for damage caused to the environment on account of deposit of fly ash.

4. The TANDGECO is directed to carry out the replacement of the old pipes as undertaken by them and as directed by this Tribunal in O.A. No. 08 of 2016 and other connected cases within the time line fixed by the Tribunal, on the basis of the undertaking given by them to avoid future breaches.

5. The TANDGECO is directed to carry out recommendations made by the Joint Committee in both the cases in its letter and spirit to avoid future breaches of fly ash into the riverine area. The question regarding steps to be taken for remediation process of damage caused to the environment on account of deposit of fly ash in that area for longer period will be considered by this Tribunal including any further compensation to be paid on the basis of the recommendations to be made by Committee already appointed by this Tribunal in O.A. No. 08 of 2016 and other connected cases.

6. The TANDGECO is also directed to take steps to remove the fly ash already deposited in that area, as directed by the Joint Committee as well as the Pollution Control Board at the earliest possible time to reduce the impact of damage to riverine environment any further.

7. The TANDGECO is also directed to take necessary steps to avoid leakage through pipes and they must hold vigil by regular inspection of the old pipe lines till such time their replacement is completed and take immediate steps to arrest breaches, if any, during the interregnum. The amount of compensation directed to be paid on two counts are to be deposited by TANDGECO with Tamil Nadu Pollution Control Board which they can utilise for the purpose of protecting Kosasthalaiyar River as well Ennore

creek in that area to restore the damage caused to environment and also to provide necessary protection to prevent encroachments in that areas in future and avoid further environmental damage as well as riverine damage in that area.

8. If the above amounts including the compensations and costs are not paid within three months from today, then the Pollution Control Board and the applicant are entitled to initiate proceedings for recovery of the same under Section 25 of the National Green Tribunal Act, 2010 or through District Collector for recovery of the amount invoking Revenue Recovery Act, 1890 in accordance with law”.

D. As per the above NGT directions dated 31.01.2022 Chief Engineer /Projects-II. TANGEDCO submitted the application form for “***Amendment in CRZ Clearance for the laying of Ash Slurry and Recovery Water Pipelines from the NCTPP Stage-III to NCTPS Ash Dyke (Pipeline System) of M/s. NCTPP Stage-III***” vide letter dated 04.03.2023. The subject was placed on District Coastal Zone Management Authority (DCZMA) meeting dated 06.04.2023 after the detailed deliberation, DCZMA recommended the proposal to State Level Coastal Zone Management Authority (SCZMA). The subject was placed in SCZMA Meeting held on 26.06.2023 after the detailed deliberation, SCZMA recommended the proposal to MoEF&CC.

E. The unit has applied for amendment in PARIVESH portal for ‘***EC & CRZ amendment for laying of ash slurry and recovery water pipelines from NCTPP Stage III to NCTPS Ash Dyke (Pipeline System) of 1x 800 MW NCTPP Stage III***’. The Expert Appraisal committee (EAC) in its Minutes of Meeting dated 19/02/2025 under heading 19.2.2 stated the following and deferred the proposal

- a) Environmental Clearance (EC) and Coastal Regulation Zone (CRZ) Clearance was obtained from MoEF&CC Vide File No. J-13012/14/2012-IA. II (T) dated 20/01/2016
- b) Consent to Establish (CTE) issued from TNPCB Vide Order No. 170124499798 under the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 and Order No.170114499798 under the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 on 13th Apr. 2017 and extension of CTE obtained on 05/11/2024.
- c) As per the directions issued in NGT order dated 31.1.2022, necessary application for amendment in EC&CRZ clearance was filed with MOEF&CC for laying ash slurry pipeline of NCTPP stage III after conducting EIA/EMP study and recommendations of SCZMA.
- d) After hearing the above proposal on 01.11.2023, Expert Appraisal committee has proposed to send a subcommittee for site visit to NCTPS III for further recommendation.
- e) TANGEDCO now decided to connect the ash slurry pipelines of NCTPP Stage – III to the existing ash slurry pipelines of NCTPS Stage – II. The work has been completed. Hence, the TANGEDCO has proposed to withdraw amendment application already submitted under proposal number IA/TN/THE/442379/2023.
- f) Photographs collecting the ash slurry pipelines of NCTPS Stage – III to the existing ash slurry pipelines of NCTPS Stage – II have also been presented.

Further, Joint Chief Environmental Engineer Monitoring (JCEEM) has submitted to the TNPC Board the compliance for the directions issued vide Lr.No.F.252/JCEE(M)/TNPCB/OA 162 of 2021/CHN/2025, Dated: 16.10.2025.

Compliance of Hon'ble NGT directions vide order dated 31.01.2022 in OA No.122/2021 (SZ) with OA No.162/2021 (SZ)			
Sl.No	Direction of the Hon'ble Tribunal	Action Taken by TNPGL	Remarks of JCEE(M)
1	The TANGEDCO is directed not to proceed with the work of laying the pipeline through the CRZ zone and also in the other area in violation of the Environment Clearance and CRZ Clearance granted to them in 2016, without getting necessary further	The TNPGL has reported that as per the directions, the pipeline laying work was stopped. Sub-committee of Environment Assessment Committee (EAC) has recommended to explore the feasibility of utilizing the existing ash slurry pipe lines of NCTPS Stage-I & Stage-II for disposal of ash of NCTPP Stage-III and it has been decided to follow the recommendations of the Sub-committee.	The unit has stopped the laying of pipeline work and assured to explore the feasibility of utilizing the existing ash slurry pipe lines of NCTPS Stage-I & Stage-II for disposal of ash of NCTPP Stage-III as per the recommendations of the Sub-committee.

<p>clearances in this respect by filing afresh application in accordance with law and the same will have to be considered by the authorities strictly in accordance with law and the direction given for this purpose cannot be treated as a direction to the authorities to grant the permission, if it is not otherwise feasible or permissible under law. This must be strictly in compliance with the</p>		
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	decision of Hon'ble Supreme Court in Key stone realtors private limited vs. Anil V. Tharthare and ors.5		
2	The TANGEDCO is directed to pay an Environmental Compensation of Rs. 4,12,20,000/- fixed by the Joint Committee and approved by this Tribunal to Tamil Nadu Pollution Control Board for the damage caused to environment on account of the	Environment compensation as per the direction of Hon'ble NGT Order dt.22.11.2021 in respect of OA.No.162/2021 for an amount of Rs.4.122 Crores was paid through Indian Overseas Bank Vide UTR No :IOBAN21361073553, dt 27.12.21 and vide letter .No. SE/O/NCTPS-I/EE/NGT Case No.162/D-190/21, dt: 27.12.2021	Complied with The unit has remitted EC of Rs.4.122 Crores paid through Indian Overseas Bank Vide UTR No.:IOBAN21361073553, dt 27.12.2021.

	<p>deposit of fly ash slurry in the Kosasthalaiyar River region, over and above the compensation already remitted by them as directed by the Pollution Control Board in O.A. No. 08 of 2016 and other connected cases.</p>		
3	<p>The TANGEDCO is also directed to pay an additional compensation of Rs. 50 lakh with the Tamil Nadu Pollution Control Board for the violation committed i.e.</p>	<p>An amount of Rs.50 Lakhs was paid through Indian Overseas Bank Vide UTR No:IOBAN22087324859, dt 28.03.22 in respect of OA.No.122/2021.</p>	<p>Complied with The unit has remitted EC of Rs.50 Lakhs paid through Indian Overseas Bank Vide UTR No:IOBAN22087324859, dt 28.03.2022 in respect of OA.No.122/2021.</p>

	<p>preparation for constructing the pipeline and making some attempts for that purpose in violation of the Environmental Clearance and CRZ Clearance granted and this is in addition to the compensation already directed to be paid by them for damage caused to the environment on account of deposit of fly ash.</p>		
4	<p>The TANGEDCO is directed to carry out the replacement of</p>	<p>NCTPS-I has 5 Nos. of Ash Slurry disposal Pipe lines which are provided for conveying ash slurry from bottom ash hopper</p>	<p>Complied with</p>

	<p>the old pipes as undertaken by them and as directed by this Tribunal in O.A. No. 08 of 2016 and other connected cases within the time line fixed by the Tribunal, on the basis of the undertaking given by them to avoid future breaches.</p>	<p>and from ESP hopper. Out of the 5 Nos., Ash slurry disposal Pipe lines, Line No.2 & 3 have already been replaced with new Pipes and the work was completed and commissioned on 28.03.2022 and 09.04.2021 respectively. Expenditure incurred: Rs.7.2682 Crores.</p> <p>For Pipe Line No. 4, a Purchase Order was issued for an amount of Rs.5.94 Crores vide PO No. 358/ dt.15.03.2024 and materials have been supplied and erection of new Pipe lines was completed and commissioned on 29.10.2024.</p> <p>For pipe Line No. 5, a Purchase Order was issued for an amount of</p>	
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		<p>Rs.6.72 Crores vide PO No. 12/ dt.01.07.2024 and materials have been supplied and erection of new Pipe lines was completed and commissioned on 30.12.2024.</p> <p>For pipe Line No.1, a Purchase Order was issued for an amount of Rs.5.84 Cores vide PO No. 13/ dt.03.07.2024 and materials have been supplied and erection work was completed and commissioned on 05.02.2025.</p>	
5	<p>The TANGEDCO is directed to carry out recommendations made by the Joint Committee in both the cases</p>	<p>The remediation process that will be recommended by the agency will be carried out by the TNPGL immediately. On finalising the study to be conducted by the Agency, NCTPS-I will carry out remediation</p>	Assured to comply

<p>in its letter and spirit to avoid future breaches of fly ash into the riverine area. The question regarding steps to be taken for remediation process of damage caused to the environment on account of deposit of fly ash in that area for longer period will be considered by this Tribunal including any further compensation to be paid on the basis of the recommendations to be made</p>	<p>process and complete the same at the earliest possible time as directed by TNPCB.</p>	
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	by Committee already appointed by this Tribunal in O.A. No. 08 of 2016 and other connected cases.		
6	The TANGEDCO is also directed to take steps to remove the fly ash already deposited in that area, as directed by the Joint Committee as well as the Pollution Control Board at the earliest possible time to reduce the impact of damage to riverine environment	Action is being taken to clear the ash deposited as assessed by the joint committee constituted by the Hon'ble NGT vide its order dated 18.11.2019. A total quantum of 10,25,579 m ³ of ash have already been cleared from the land, in and around the pipelines carrying ash slurry, from the Buckingham canal and from the Kosasthalaiyar river. Removal of balance quantity of ash is in progress. The Joint Inspection	Being complied

	any further.	<p>Report of CPCB, TNPCB and IIT/ Madras vide report dated 18.11.2019 has directed to remove spillage ash from Ennore Creek to NCTPS –I main gate.</p> <p>Further estimate has been received from M/s.WRD to dredge an estimate quantity of 4,25,370 m³ of deposited fly ash based on the sectional area calculation.</p> <p>M/s.WRD Lr. No. AEE (T) / AE / F.NGT/ 2025, dt.17.04.2025 has informed that the dredging work was commenced on 30.11.2024 and a quantity of 3,33,000 m³ has been dredged as on 25.08.2025.</p> <p>A work has been</p>	
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		<p>allotted for “Removal of dredged ash/ silt/debris and other deposits from the bank of Kosasthalaiyar river” (initial quantity of 1,35,000 m³) vide Lr. No. CE/MTS&GTS/SE/CD/E E-1/AEE-3/F./D.059/ 25 dt. 04.03.25 and a quantity of 1,35,000 m³ has been already removed and completed.</p> <p>Further another work contract has also been awarded by TNPGL for removal of balance dredged quantity of 2,90,370 m³ on 28.08.2025 and work under progress.</p>	
7	<p>The TANGEDCO is also directed to take necessary steps to avoid leakage through</p>	<p>At present, all the SDL Pipes have been fully replaced with new pipes.</p> <p>In addition, round the clock monitoring is being</p>	<p>Assured to comply</p>

<p>pipes and they must hold vigil by regular inspection of the old pipe lines till such time their replacement is completed and take immediate steps to arrest breaches, if any, during the interregnum.</p> <p>The amount of compensation directed to be paid on two counts are to be deposited by TANGEDCO with Tamil Nadu Pollution Control Board which they can utilise for the purpose of protecting</p>	<p>carried out by engaging a patrolling team with 24 hours vehicle to notice flange leakages(if any) and to stop the pump immediately and attend the leakages then and there.</p>	<p></p>
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	<p>Kosasthalaiyar River as well Ennore creek in that area to restore the damage caused to environment and also to provide necessary protection to prevent encroachments in that areas in future and avoid further environmental damage as well as riverine damage in that area.</p>		
8	<p>As regards the action to be taken for violations committed by TANGEDCO in violation of</p>	<p>Not pertaining to TNPGL</p>	<p>—</p>

	<p>Environmental Clearance and CRZ Clearance, the respective regulators, namely, MoEF&CC and State Coastal Zone Management Authority are directed to take necessary action against TANGEDCO in accordance with law.</p>		
9	<p>As regards O.A. No. 122 of 2021 is concerned, since it is filed by a private person in order to protect environment, we feel that TANGEDCO can be directed</p>	<p>Rs.25,000 /- has been paid to the applicant through online vide UTR No.217115755080 dt. 20.06.2022.</p>	<p>Complied with</p>

	to pay a cost of Rs. 25,000/- to the applicant in that case.		
10	If the above amounts including the compensations and costs are not paid within three months from today, the Pollution control Board and the applicant are entitled to initiate proceedings for recovery of the same under Section 25 of the National Green Tribunal Act, 2010 or through District Collector for Recovery of the	Rs.25,000/- has already been paid to the applicant on 20.06.2022.	Complied with

<p>amount invoking Revenue Recovery Act, 1890 in accordance with law.</p>		
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F. The unit has obtained Consent for Establishment -Extension (CTE-Extension) vide Board's proceedings no.T2/TNP.CB/F.0455GMP/RL/GMP/W&A/2024 dated: 05.11.2024 valid upto 19.01.2027 with certain conditions as stated therein.

Subsequently, the unit has applied for CTO after CTE through OCMMS vide Online Application No 67679971 dated 29/05/2025. Based on the online application, the unit was inspected on 24/07/2025 and the application was returned to the unit for the following reasons:

- i. It was noted during the inspection that the NCTPS Stage III has installed Boiler of capacity 2485 TPH against the consented capacity of 2575 TPH. Hence the unit was requested to correct the same in the application.
- ii. In the case of STP, ETP, Flue Gas Desulphurisation System (FGDs) and Online Continuous Emission/Effluent Monitoring System (OCEMS) connected to Care Air Centre (CAC) TNPCB, Chennai it was found that the civil works are completed and the other works are under progress.

- iii. It was reported by NCTPS Stage III authorities that the Installation of bag filters as dust extraction system for the coal bunkers are under progress and will be completed shortly.
- iv. It was reported by NCTPS Stage III authorities that the installation of dust suppression system in coal handling area is nearing completion.
- v. In the case of Temperature sensor, it was informed that the disposal canal for the cooling water in to sea for NCTPS Stage I, NCTPS Stage II, NTECL and this unit is the same, which is already provided with one sensor. It is reported that the installation of another sensor by this unit is under progress.
- vi. It is stated that till the STP is completed, the sewage generated would be transferred to the STP of NCTPS Stage II for treatment and disposal.
- vii. It is reported that the construction of coal crusher is under progress and would be completed shortly.
- viii. It is also informed that Green belt has been developed over 5 acres area and another 52 acres would be developed shortly.

G. An email complaint dated 25.09.2025 was received from Thiru RL Srinivasan, Kattukuppam, Chennai regarding dumping of ash generated by M/s North Chennai Thermal Power Station -Stage 3 (1x800 MW) within its premises and thereby causing environmental damage. Based on the complaint, the TNPCB officials of Flying Squad- Ennore & Tiruvallur inspected the site on 29.09.2025 and observed the following:

- a) The unit has provided silos- 2 Nos of capacity 2520 T each for the storage of fly ash generated from its process.

- b) The unit has provided silo-1 No. of capacity 1800T for the storage of bottom ash.
- c) The unit has provided an arrangement to remove bottom ash from the clinkers in case of any choking in the pipelines so as to ensure that the bottom ash is free flowing into the silo.
- d) During the trial production, the unit authorities have informed that the bottom ash which was choking the pipeline was removed and the same was disposed in the low-lying areas within their premises.
- e) The fly ash generated from the combustion of coal were disposed to the cement industries for further beneficial usage. The unit has awarded contracts to M/s Ultra Tech Cements Ltd, Reddipalayam Post, Ariyalur Taluk & District, M/s The India Cements Ltd, R.A.Puram, Chennai, M/s Ramco Cements Ltd, Chennai and M/s Sri Praveen Enterprises for lifting and disposal of dry fly ash from the said unit.

Photographs taken during the time of inspection



a) Silos provided for the storage of dry ash



b) Bottom ash from the clinker utilized for filling low lying area with the unit's premises



c) Bottom ash from the clinker



d) Inspection of the unit

Further, it was informed by the unit's representatives that they have entered into an agreement with M/s Chennai Radha Engineering Works Pvt Ltd,

Ltd, Chennai for various works including the filling up of low-lying areas with sand brought from outside the premises for developing green belt inside its premises.

H. An email complaint dated 13.10.2025 was received from Thiru R.L Srinivasan, Kattukuppam, Chennai regarding multiple leakages and various damages in the Ash pipeline connecting M/s North Chennai Thermal Power Station to its Ash pond after pipeline replacement. In this regard, the TNPCB officials of O/o. Flying Squad- Ennore & Tiruvallur inspected the site on 14.10.2025 and observed the following:

- I. The leakages mentioned at five locations by the complainant were in two pipelines carrying fly ash slurry from M/s North Chennai Thermal Power Station Stage I & Stage II and in a pipeline carrying recovery water from ash pond to M/s NCTPS Stage I
- II. There was no leakage noticed during the time of inspection in two pipelines carrying fly ash slurry from M/s NCTPS Stage I & II to the ash dyke ponds.
- III. Other leakages mentioned in the complaint were in the pipeline carrying recovery water from ash pond to M/s NCTPS Stage I
- IV. Leakages in recovery water pipeline was noticed and not in the ash conveying pipeline at two locations in the pipeline carrying recovery water from ash pond to M/s NCTPS Stage I
- V. Dripping of recovery water was noticed at one location in the pipeline carrying recovery water from ash pond to M/s NCTPS Stage I
- VI. The unit was instructed to stop the leakages which was attended immediately.

I. That JCEE(M), Chennai along with the officials of the EE(FS) – Ennore & Tiruvallur inspected the unit of M/s NCTPS Stage III on 05.11.2025 and during inspection the following observations were made:

- a) The NCTPS Complex is located in an extent of 541 Hectares housing three thermal power stations inside its campus namely
 - a) M/s North Chennai Thermal Power Station – Stage I
 - b) M/s North Chennai Thermal Power Station – Stage II and
 - c) M/s North Chennai Thermal Power Station – Stage III (1x 800 MW)
- b) The unit of M/s. North Chennai Thermal Power Station Stage-I has installed thermal power plant of capacity 210 MW x 3 Nos (630 MW) and was in operation with renewal consent issued vide Board's proceedings dated 16.06.2025 valid up to 31.03.2026.
- c) The unit of M/s North Chennai Thermal Power Station Stage II has installed thermal power plant of capacity 600 MW x 2 Nos (1200 MW) and has obtained renewal of consent vide Board's proceedings dated 07.04.2025 valid up to 31.03.2026.
- d) The unit of M/s North Chennai Thermal Power Station – Stage III has installed thermal power plant of capacity 800 MW x 1 No. (800 MW) and the unit has obtained CTE Extension vide Board's proceedings dated 05.11.2024 valid up to 19.01.2027.
- e) During inspection, the units NCTPS Stage I & II were in operation and the Stage III was found carrying out trial production.
- f) The NCTPS Stage I has provided Silos – 3 Nos of capacity 1000 Ton each for the storage top ash (dry) from the ESPs and Stage II has provided Silos-3 Nos of capacity 1300 Ton each.
- g) The NCTPS stage III has provided Silos-2 Nos of capacity 2520 Ton each for the storage of top ash and Silo- 1800 Ton for the storage of bottom ash.

- h) No wet ash is generated from the NCTPS Stage III unit as the bottom ash will be collected in dry form in the silo and disposed to cement industries for further usage.
- i) The wet fly ash slurry from NCTPS Stage I & II are disposed to the ash pond, which is located at a distance of about 5.5 km from the NCTPS campus in an extent of 115 Hectare in primary pond and 15.5 Hectares in Secondary Pond through pipelines.
- j) Wet ash slurry of about 1890 Ton per day is disposed from the NCTPS Stage I to the ash pond through pipeline
- k) In NCTPS Stage II, the bottom ash of about 1400-1500 Tons per day is stored in the Silos and sent to land filling through for road projects through tankers
- l) In case of any emergency only, the bottom ash is mixed with sea water and the slurry is sent to ash pond at Cheppakkam from NCTPS Stage II.
- m) The fly ash from the ash pond is disposed to cement industries/fly ash brick manufacturing/ road projects for further beneficial usage.
- n) The overall storage capacity of ash dykes is 69 lakhs MT, presently in the ash dykes about 22 Lakhs MT of fly ash is stored at present
- o) It was reported by the unit that in an average 4000 TPD of wet ash from the ash dykes are transported & utilised for various purposes.

J. Subsequently a news article was published in The New Indian Express dated 10.11.2025 regarding the plans for strengthening of ash pond of NCTPS at Cheppakkam and the complaint site was again inspected on 10.11.2025 by the officials of Environmental Engineer Flying Squad (EEFS)- Ennore & Tiruvallur and Assistant Environmental Engineer of O/o District Environmental Engineer, Gummidipoondi and the details of fly ash generation

from each thermal power plants and their quantity of disposal is summarized as below

S.No	Name of the Thermal Power Plant	Quantity of coal consumed in Tons per day	Quantity of fly ash generated in Tons per day		Quantity of Wet ash disposed to Ash Pond at Cheppakka m in Tons per day	Quantity of flyash disposed to cement industries/other users in Tons per day
			Dry ash	Bottom ash		
1,	M/s North Chennai Thermal Power Station – Stage I	10500	2835	1890 (wet ash slurry)	1890	4000
2.	M/s North Chennai Thermal Power Station – Stage II	16000	5760	1440 (dry ash sent for land filing)	1440 (in case of emergency only)	-
3.	M/s North Chennai	9000	2750	500	Presently no wet ash generation	

Thermal Power Station – Stage III				
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K. The unit was again inspected by the Joint Chief Environmental Engineer (monitoring), Chennai Zone on 20.11.2025 and it was noticed that the unit was carrying out trial production and also the following observations were made:

- a) The unit of M/s. North Chennai Thermal Power Station (NCTPS) Stage-III was located inside the NCTPS Complex in an extent of 76.88 Hectares out of 541.0 Hectares which also houses the units of M/s. North Chennai Thermal Power Station Stage-I and Stage II in the said campus.
- b) The unit of M/s. North Chennai Thermal Power Station Stage-III has installed thermal power plant of capacity 800 MW x 1 No. in the said premises.
- c) During inspection, it was noticed that the units of NCTPS Stage III was carrying out trial production.
- d) It was informed that they have started the trail production and the performance testing is under progress.
- e) It was informed that they have till now achieved only production of 720 MW and they have to achieve production of 800 MW for 72 hours continuously in order to obtain Commercial Operation Declaration (COD).
- f) The unit is yet to achieve the maximum production capacity due to technical problems.

- g) The coal will be brought from the Kamaraj Port to the coal yard in their premises through closed conveyors of about 2.5 Km. The conveyor work is yet to be completed fully.
- h) The NCTPS Stage III has proposed to install STP for the treatment of sewage generated from their premises. The unit has completed the civil works of STP and the erection of mechanical equipment are under process.
- i) The unit has proposed to install ETP for the treatment of trade effluent generated from their premises. The unit has completed the civil works of ETP and the erection of mechanical equipment is yet to be started.
- j) The unit has proposed to provide 1/3rd roof for the coal storage area and the work is yet to be started.
- k) The construction of administration block is under process.
- l) The unit has completed the construction of civil structures for the installation of Flue Gas De-Sulphurisation system (FGDS) and the mechanical equipment erection is under process.
- m) The NCTPS Stage III drawing raw water from sea and treat in the desalination plant inside the premises and the treated water is utilized in their process.
- n) The NCTPS Stage III has provided boiler 2575T/hr – 1 No with Electrostatic Precipitators (ESP) with a stack of height of 275m.
- o) The ESP is provided with 96 field with 96 hoppers.
- p) The dry Fly ash generated from the ESP is collected in the Silos -2 Nos of 2520 T capacity each
- q) The bottom dry Fly ash is collected in the silo of capacity 1800 T and the same is disposed for land filling.
- r) The unit is in the process of developing Green belt inside the premises

- s) The unit is yet to install OCEMS in their stack
- t) The unit is carrying out trial production without obtaining CTO

L. A report has been submitted to the TNPC Board vide Inspection report (IR) dated: 21.11.2025 recommending to address the unit of M/s NCTPS Stage III for complying the following:

- I. The unit shall commence its operation only after obtaining Consent to Operate under the Water and the Air Acts of the Board.
- II. The unit shall complete the installation of STP for the treatment of the sewage generated from its premises before commencement of its operations with valid consent of the Board.
- III. The unit shall complete the installation of ETP for the treatment of trade effluent generated from its process before commencement of its operations with valid consent of the Board.
- IV. The unit shall complete the construction of roof for coal storage before commencing the operations.
- V. The unit shall complete the Administration building before commencing the operations.
- VI. The unit shall complete the installation of Flue Gas De-Sulphurisation system(FGDS) for the boiler so as to achieve standards prescribed by the Board.
- VII. The unit shall provide OCEMS in the stack attached to the boiler to monitor the parameters PM, SO_x, NO_x and connect the same with IEMS, TNPCB, Guindy and CPCB server.
- VIII. The unit shall provide CAAQMS inside its premises to monitor the Ambient Air Quality and connect the same with IEMS, TNPCB, Guindy and CPCB server.

- IX. The unit shall develop adequate Greenbelt within the premises
- X. The unit has not provided any pipeline for discharging fly ash slurry from Stage III to ash pond at Cheppakkam
- XI. The pipeline joining the wet ash from M/s NCTPS Stage III to the existing wet ash pipelines of M/s NCTPS Stage II is not started.

M. That with regard to Para 1 it is sufficiently addressed in Para 3 of the report and it is further submitted that present the unit has installed the Power Plant of capacity 800MW and carrying out trial production since 17/03/2024. However the unit has not gone for commercial production. Since the unit is yet to complete the construction/ commissioning of STP, ETP, Flue Gas Desulphurisation System (FGDs) and Online Continuous Emission/Effluent Monitoring System (OCEMS) to be connected to Care Air Centre (CAC) TNPCB, Chennai, bag filters as dust extraction system for the coal bunkers, the installation of dust suppression system in coal handling area etc., Consent to Operate has not been issued to the unit. However, the unit was instructed to expedite the completion of the above said work immediately for obtaining Consent to Operate (CTO).

N. That with regard to Para 10 the petitioner has not addressed the said complaints dated 28.10.2023 & 05.04.2024 to the respondent TNPCB, there is no remarks from the Respondent.

O. That with regard to Para 14 and 15, as per the direction of the Hon'ble NGT vide order dated 31.01.2022 in OA No.122/2021 (SZ) with OA No.162/2021 (SZ). The TNPGL has reported that, the pipeline laying

work was stopped. The unit has not provided any pipeline for discharging fly ash slurry from Stage III to ash pond at Cheppakkam.

However, the MoEF&CC, New Delhi vide its EC&CRZ amendment dated 08.03.2025 for change in Coal Source from 100% imported coal to use a mix of domestic coal as well as imported coal in ratio of 50%: 50% proportion with the following Ash management plan for the excess ash to be generated 1402.42 TPD (Total ash quantity to be generated 2209.32 TPD).

While, seeking the amendment for the usage of 50% imported coal & 50% domestic coal, the MoEF&CC as sought the information on ash management plan wherein the TANGEDCO has reported that “the existing ash handling system could cater to the enhanced ash generation quantity as detailed below:

i. Ash handling

Now constructed Silos- 3 Nos (2 Nos for fly ash. 1 No for bottom ash)

i) Fly Ash Silo capacity- 2 x 2520-5040 MT :Fly ash evacuation is through vacuum system from ESP hopper and will be stored in fly ash silos of capacity (2x2520-5040MT) which will be having capacity for 24 hours storage each.

ii) Bottom Ash Silo capacity-1 x 1800=1800 MT: Bottom ash evacuation is dry type initially through closed conveyor system up to intermediate silo and from there up to bottom ash silo of capacity (1x1800=1800 MT) is by pipe line.

ii. Ash utilization

The ash will be sold to cement/brick industries through E-auction as being followed in NCTPS Stage 1&2. The fly ash will be loaded in

closed trucks/bulkers through telescopic spout assembly of Fly ash Silo and transported to cement/Brick companies. The bottom ash will be conditioned by quenching with water (18m³/hour) and will be loaded in truck and covered with tarpaulin for transporting. Hence, 100% ash utilization will be achieved as per MOEF &CC Notification 31.12.2021.

iii. Ash disposal in case of emergency

In case of emergency, both fly and bottom ash will be made as slurry and transported to existing NCTPS ash dyke through existing ash pipelines of NCTPS. Water required for making slurry will be around 8082 m³/day, which will be sourced from CT blow down pump and guard pond water (reject sea water). 12 Nos piezometric wells are already available in and around the existing ash dyke of NCTPS. It is assured that the ash slurry pipelines will be monitored to avoid any leakages to protect the nearby area.

The recommendations of the site visit report of the sub-committee of EAC relevant to the proposal under consideration and its compliance status is furnished as below

S.No.	Recommendations of the subcommittee of EAC	Compliance by the project proponent
1	The EIA report including carrying capacity of existing ashpond along with remedial measures to avoid pollution wherein ash from Stage I and Stage II is being disposed and	The EIA report, including details of the carrying capacity of the existing ash pond, has been submitted to MOEF&CCThe report was prepared by M/s

	<p>emergency ash disposal of Stage III is proposed shall be prepared</p>	<p>Cholamandalam MS Risk Services Ltd, Chennai. The pipelines will transfer ash slurry from Stage III to the designated ash dyke pond of NCTPS. The ash dyke pond covers ~133 hectares (328 acres), representing a permanent land footprint. The pond falls within the NCTPS land area and is already used for ash disposal by Stage I & II plants</p>
2	<p>Design report of the ash slurry pipeline corridor for the Stage III NCTPS power plant and exploring the feasibility of using the existing ash slurry pipelines of Stage I and Stage II NCTPS plant for the proposed Stage III shall be prepared by NCTPS</p>	<p>The design report for the ash slurry pipeline of NCTPP Stage III is submitted. It has been decided to use the existing ash slurry pipelines of NCTPS Stage I & II instead of constructing new pipelines. This decision was made to minimize environmental impact. NCTPP Stage III will dispose of ash slurry only in emergencies, as both fly ash and bottom ash are disposed of in dry form</p>

3	Adequacy report from Competent Authority on existing ash dyke capacity to accommodate the proposed ash slurry from stage III NCTPS shall be submitted	The existing ash pond of NCTPS is sufficient as wet ash will be disposed of promptly to brick industries and other works. Details of the ash pond: Area: 328 acres. (133 Ha) Capacity: 57.5 lakh m ³ (at a height of 5m). Current stock: 29 lakh m ³ . Remaining capacity: 28.5 lakh m ³
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Amendment in EC & CRZ clearance was issued to the TANGEDCO by the EAC considering the above details subject to the following condition among the other conditions “Regular monitoring of Fly Ash Pond shall be carried out and inspection should be done to avoid any chance of failure of bunds or leakage from the Ash Pond. The Pipe line carrying the fly ash shall also be inspected for any leakage at regular intervals. In case of any leakage immediate corrective measures needs to be taken and concerned authorities shall be informed. PP shall also keep a record of inspection”.

P. That with regard to Para 16, the unit of M/s NCTPS Stage III with the 1x800 MW power plant is carrying out trial production. The unit has not yet obtained the Commercial Operation Declaration (COD). At present the fly ash generated is temporarily stored in onsite silos and transported through bulkers for utilization. As of now no wet ash is generated from this plant. With respect to the protection of Ennore creek and the Kosasthalaiyar river, based on the Hon’ble NGT order dated

31.01.2022 collectively in OA No. 122/2021 & OA No. 162/2021, The TANGEDCO was directed to take steps to remove the fly ash already deposited in that area. So far the TANGEDCO has cleared total quantum of 10,25,579 m³ of ash from the land, removal of balance quantity of ash is in progress.

The Joint Inspection Report of CPCB, TNPCB and IIT/ Madras vide report dated 18.11.2019 has directed to remove spillage ash from Ennore Creek to NCTPS –I main gate.

Further estimate has been received from M/s.WRD to dredge an estimate quantity of 4,25,370 m³ of deposited fly ash based on the sectional area calculation.

M/s.WRD Lr. No. AEE (T) / AE / F.NGT/ 2025, dt.17.04.2025 has informed that the dredging work was commenced on 30.11.2024 and a quantity of 3,33,000 m³ has been dredged as on 25.08.2025.

The TNPCB is monitoring the Thermal Power Plants, ash storage silos, ash conveyance pipelines, ash dykes and ash transportation regularly to avoid any disposal of ash into the waterbodies and land.

Q. That with regard to ground A, the ash conveyance pipelines from the power plants are regularly monitored by TNPCB. Based on a complaint regarding the leakage of fly ash carrying pipelines into the river, it was ascertained during inspection that there was no leakage of fly ash from the pipelines whereas it was a leakage in the ash pond recovered water conveying pipeline. Based on the instruction from TNPCB the recovery water pipeline leakage was immediately attended by the thermal power plant.

R. That with regard to ground H & I, the TNPCB is monitoring all the Thermal Power Plants in Ennore area with respect to coal handling, operation of the ESP & other air pollution control devices, STP, ETP, marine disposal of the cooling water, stack emission parameters through the online connectivity, Ambient Air quality/Stack emission monitoring surveys, issuing emission parameters exceedance alarms, ash storage silos, ash conveyance pipelines, ash dykes and ash transportation regularly to avoid any disposal of ash into the water bodies and land and to ensure that the power plants are complying with the conditions imposed in the consent orders.

S. That Para 2 to 8 and 12 & 13 has been sufficiently addressed in the report and with regard to Para 11 & 17 this Respondent has no remarks. It is further submitted that with regard to ground B to D and F & G has been sufficiently addressed in the report and ground E, J and K has no remarks by this Respondent.

This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Chennai, on this the 30th day of March, 2026.


25/3/26.
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.



43

Annexure-I

**TAMIL NADU POLLUTION CONTROL BOARD****From**

Dr. Jayanthi. M, I.F.S.,
Chairperson,
Tamil Nadu Pollution Control Board,
76 Mount Salai,
Guindy, Chennai 600 032.

To

The Chief Engineer,
M/s. North Chennai Thermal Power
Station (Stage I),
S.F No. 44, 45 Puzhuthivakkam Village,
Ponneri Taluk,
Tiruvallur District – 600120
E-mail id: eetrgnctps@tnebnet.org

Lr.No.T2/TNPCB/ F.25860/GMP/RL /2025 Dated: 17.12.2025

Sub: TNPCB–Industries– M/s. North Chennai Thermal Power Station (Stage I),
S.F No. 44, 45 Puzhuthivakkam Village, Ponneri Taluk, Tiruvallur District -
Instructions issued for compliance - Regarding.

Ref: Inspection carried out by the JCEE(M), TNPCB Chennai, EE(FS), TNPCB,
Ennore & Tiruvallur, AEE(FS), TNPCB, Ennore & Tiruvallur on 20.11.2025

I invite your kind attention that the unit of M/s. North Chennai Thermal Power Station (Stage I), S.F No. 44, 45 Puzhuthivakkam Village, Ponneri Taluk, Tiruvallur District was inspected by the officials of TNPCB on 20.11.2025. In this regard, the unit is hereby instructed to comply with the following directions:

- 1) The unit shall ensure that there should not be any leakage in the pipelines carrying wet fly ash slurry from the unit's premises to the ash dyke pond at Cheppakkam at any point of time.
- 2) The unit shall ensure that there should not be any leakage in the pipelines carrying recovery water from the ash dyke pond at Cheppakkam to the unit's premises at any point of time.
- 3) The unit shall remove the damaged concrete pillars provided as a pedestal for the ash slurry conveying pipelines and provide new pillars wherever necessary as pedestals.
- 4) The unit shall avoid spillages of ash during the loading of ash into the trucks for transportation near the weighbridge. The unit shall ensure that the trucks loaded with ash are covered properly with tarpaulin to avoid wind carryover of flyash during the transportation.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpcb-chn@gov.in Web : tnpcb.gov.in

4.4

- 5) The unit shall provide Flue Gas De-Sulphurisation system (FGDS) so as to reduce the SO₂ emissions from its process.
- 6) The unit shall expedite the process of the installation of CAAQMS at the following 4 locations inside the NCTPS complex and connect the same to IEMS, TNPCB, Chennai.
 - Near NCTPS-III NDCT (Natural Draft Cooling Tower)
 - At NCTPS-III CWP (Cooling water Pump House)
 - At Recovery water pump house NCTPS-II (Near ash dyke)
 - Near NCTSP-II main gate
- 7) The unit shall take necessary steps to clear the legacy fly ash stored in the ash dyke pond.
- 8) The unit shall ensure that there is no fugitive emissions let out from its coal handling system provided inside the premises.
- 9) The unit shall provide water sprinkling arrangements to control dust emissions from its premises.
- 10) The unit shall maintain good housekeeping within the premises especially near the ESP area.
- 11) The unit shall continue to develop adequate Greenbelt within the premises to attenuate the air pollution.

The receipt of this letter shall be acknowledged.

-sd-
CHAIRPERSON

[Handwritten Signature]
For Chairperson

[Handwritten Stamp]
19/12/25

Copy to

The Joint Chief Environmental Engineer(M),
TNPCB, Chennai.

[Handwritten Notes]
EVE distict
↓ PMB
LFA local Mang
Amm

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Annexure - II



TAMIL NADU POLLUTION CONTROL BOARD



From
 Dr. Jayanthi. M, I.F.S.,
 Chairperson,
 Tamil Nadu Pollution Control Board,
 76 Mount Salai,
 Guindy, Chennai 600 032.

To
 The Chief Engineer,
 M/s. North Chennai Thermal Power
 Station (Stage II),
 S.F No. 44, 45, Athipattu Village,
 Ponneri Taluk,
 Tiruvallur District – 600120

Lr.No.T2/TNPCB/ F.0382/GMP/RL /2025 Dated: 17.12.2025

Sub: TNPCB–Industries– M/s. North Chennai Thermal Power Station (Stage II), S.F No. 44, 45 etc., Athipattu Village, Ponneri Taluk, Tiruvallur District - Instructions issued for compliance - Regarding.

Ref: Inspection carried out by the JCEE(M),TNPCB Chennai, EE(FS), TNPCB, Ennore & Tiruvallur, AEE(FS), TNPCB, Ennore & Tiuvallur on 20.11.2025

I invite your kind attention that the unit of M/s. North Chennai Thermal Power Station (Stage II), S.F No. 44, 45 Puzhuthivakkam Village, Ponneri Taluk, Tiruvallur District was inspected by the officials of TNPCB on 20.11.2025. In this regard, the unit is hereby instructed to comply with the following directions:

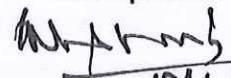
1. The unit shall ensure that there should not be any leakage in the pipelines carrying wet fly ash slurry from the unit's premises to the ash dyke pond at Cheppakkam at any point of time.
2. The unit shall ensure that there should not be any leakage in the pipelines carrying recovery water from the ash dyke pond at Cheppakkam to the unit's premises at any point of time.
3. The unit shall avoid spillages of ash during the loading of ash into the trucks for transportation near the weighbridge. The unit shall ensure that the trucks loaded with ash are covered properly with tarpaulin to avoid wind carryover of flyash during the transportation.
4. The unit shall remove the damaged concrete pillars provided as a pedestal for the ash slurry conveying pipelines and provide new pillars wherever necessary as pedestals.

5. The unit shall provide Flue Gas De-Sulphurisation (FGD) system so as to reduce the SO₂ emissions from its process.
6. The unit shall expedite the process of the installation of CAAQMS at the following 4 locations inside the NCTPS complex and the connect the same to IEMS, TNPCB, Chennai.
 - Near NCTPS-III NDCT (Natural Draft Cooling Tower)
 - At NCTPS-III CWPH (Cooling water Pump House)
 - At Recovery water pump house NCTPS-II (Near ash dyke)
 - Near NCTSP-II main gate
7. The unit shall take necessary steps to clear the legacy fly ash stored in the ash dyke pond
8. The unit shall ensure that there is no fugitive emissions let out from its coal handling system provided inside the premises.
9. The unit shall provide water sprinkling arrangements to control dust emissions from its premises.
10. The unit shall maintain good housekeeping within the premises especially near the ESP area.
11. The unit shall continue to develop adequate Greenbelt within the premises to attenuate the air pollution.

The receipt of this letter shall be acknowledged.

-sd-

Chairperson


18/12/25

For Chairperson


19/12/25

Copy to

The Joint Chief Environmental Engineer (M),
TNPCB, Chennai.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL SZ AT CHENNAI
Original Application No.227 of 2025**

IN THE MATTER OF:

T. Desappan,
S/o Thangavel,
13, 2nd street, Ramamoorthy Nagar,
Ennore, Kattivakkam, Tiruvallur,
Tamil Nadu- 600 057.

With

The Union of India
Rep. by its Secretary to Government
Ministry of Environment & Forests & Climate Change
Indra Paryavaran Bhavan, Jor Bagh,
New Delhi-110 003 and Others

...Respondents

**Report filed on behalf of the Fourth Respondent –
Tamil Nadu Pollution Control Board.**

Date of filing : ~~30.03.2026~~

Date of hearing : ~~01.04.2026~~

Thiru.S.Sai Sathya Jith,
Advocate for 4th Respondent: TNPCB

